

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'F': NEW DELHI**

**BEFORE SHRI ANIL CHATURVEDI, ACCOUNTANT MEMBER &
SHRI NARENDER KUMAR CHOUDHRY, JUDICIAL MEMBER**

**ITA No.770/Del/2019
ASSESSMENT YEAR 2011-12**

Add.CIT, New Delhi.	Vs.	Rathi Steel And Power Ltd., 24/1, Mohan Co- operative, Industrial Estate, Mathura Road, New Delhi-110 065. PAN -AAACR1435K
Appellant		Respondent

Appellant By	Shri T. Kipgen, CIT DR
Respondent by	Shri Ashish Goel, CA
Date of Hearing	14.03.2022
Date of Pronouncement	14.03.2022

ORDER

PER ANIL CHATURVEDI, ACCOUNTANT MEMBER:

This appeal is preferred by the Revenue against order dated 31.03.2017 passed by the Learned Commissioner of Income Tax (Appeals)-XXVI, New Delhi for Assessment Year 2011-12.

2. The Ld. Authorized Representative submits that the assessee has opted to settle the dispute relating to the tax arrears for the

assessment year under consideration under The Direct Tax Vivad se Vishwas Act,2020. It has been stated that the necessary declaration in accordance with Section 4 of The Direct Tax Vivad se Vishwas Act, 2020 has been filed by the assessee and that Form-5 has been issued under Section 5(2) read with Section 6 of the Direct Tax Vivad Se Vishwas Act, 2020 has also been received.

3. Considering the aforesaid situation, the captioned appeal is consigned to the records and treated as dismissed.

4. In view of the aforesaid, the appeal is dismissed as withdrawn.

Order pronounced in the open court on 14.03.2022, immediately after conclusion of the hearing.

Sd/-
(NARENDER KUMAR CHOUDHARY)
JUDICIAL MEMBER

Sd/-
(ANIL CHATURVEDI)
ACCOUNTANT MEMBER

Dated: 14/03/2022
Mohan Lal

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI

Sl. No.	Particulars	Date
1.	Date of dictation (Order drafted through Dragon software):	14.03.2022
2.	Date on which the draft of order is placed before the Dictating Member:	
3.	Date on which the draft of order is placed before the other Member:	14.03.2022
4.	Date on which the approved draft of order comes to the Sr. PS/PS:	14.03.2022
5.	Date of which the fair order is placed before the Dictating Member for pronouncement:	
6.	Date on which the final order received after having been signed/pronounced by the Members:	
7.	Date on which the final order is uploaded on the website of ITAT:	
8.	Date on which the file goes to the Bench Clerk	14.03.2022
9.	Date on which files goes to the Head Clerk:	
10.	Date on which file goes to the Assistant Registrar for signature on the order:	
11.	Date of dispatch of order:	